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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 179 of 2025

In the matter of:

Shyamlatra

Applicant

Vs.

Union of India & Ors.

Respondents

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Filed by Advocate Atif Suhrawardy
On behalf of Central Pollution Control Board

Place: Delhi

Dated: 18.11.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 179 of 2025

In the matter of:

Shyamlatata

Applicant

Vs.

Union of India & Ors.

Respondents

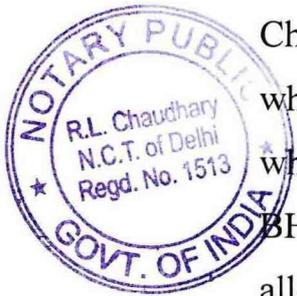
REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD (CPCB), RESPONDENT NO. 06,

PRELIMINARY SUBMISSIONS:

1. That the Hon'ble National Green Tribunal, PB (hereinafter referred to as "the Hon'ble NGT") vide order dated 02.09.2025 impleaded Central Pollution Control Board (hereinafter referred to as "CPCB") as respondent no. 06 and directed it to file its reply in the instant matter. Thereby the reply is made in the succeeding paragraphs A true copy of the order dated 02.09.2025 is annexed as **Annexure-I**.
2. That at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against the Answering Respondent i.e. CPCB in the above Appeal contrary to anything stated or submitted in expressly in this reply. Nothing in the Appeal may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.



3. That CPCB is constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act, 1974") and performs the functions under the Water Act 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act, 1981") and the Environment (Protection) Act, 1986.
4. That the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States / Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to perform the functions and implement the provisions of these Acts in respect of territories falling in their respective territorial jurisdiction.
5. That the present matter is related to the death of the applicant's son on 31.12.2024, due to slitting of throat by Chinese Manjha in Varanasi. The applicant alleges that on the fateful day the applicant/mother was passing from Chauka Ghat – Lahartara flyover with her 24-years old son Viveek Sharma, when the throat of her son Vivek Sharma was cut from the Chinese Manjha, which was used for flying the kite, and he was taken to the Trauma Centre at BHU Hospital, where he had succumbed to the injuries. The applicant further alleges that the state authorities failed to enforce the complete ban which was put on manufacture, sale and use of Chinese Manjha/Nylon Manjha for kite flying purpose by the Hon'ble NGT in OA No. 384/2016 Khalid Ashraf & Anr. Vs. Union of India and Ors. by the order dated 11.07.2017. It is prayed by the applicant that the concerned respondent(s), i.e., District Magistrate, Varanasi to ensure payment of compensation to the victim/heir of the deceased.



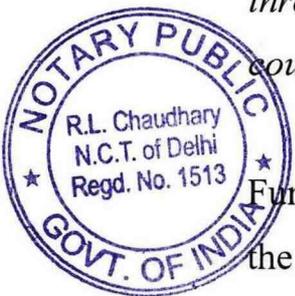
PARAWISE REPLY:

6. That the averments made under Para 1 of the OA are regarding filing of present application in the matter of death of applicant's son, aged about 24 years, on 31.12.2024, due to Chinese Manjha in Varanasi. In reply, it is humbly submitted that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide its order dated 11.07.2017, in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI directed that:

"...there shall be total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable. All the Chief Secretaries of all the States/UTs are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state / territories. The respondents are directed to ban the import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country."

Further, the Hon'ble NGT (PB) vide its order dated 21.01.2020, while hearing the matter w.r.t. allegation of non-enforcement of the directions by States, for the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying, directed *"CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal."*

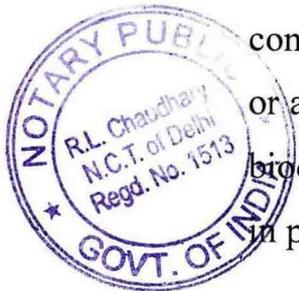
In compliance with the direction of the Hon'ble NGT order dated 21.01.2020, CPCB submitted the consolidated status reports received from States/UTs before the Hon'ble NGT on 04.08.2020. A copy of CPCB consolidated status report dated 04.08.2020 is annexed at **Annexure-II**.



Further in compliance with the Hon'ble NGT order, CPCB issued direction under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non- biodegradable, to all the SPCBs/PCCs on 27.03.2023 with subsequent reminders dated 27.01.2025 and 04.04.2025 for ban on manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material/and or coated with synthetic substances which is non-biodegradable for kite flying.

A copy of the CPCB direction dated 27.03.2023 and subsequent reminders dated 27.01.2025 and 04.04.2025 are annexed as **Annexure-III**.

7. That the averments made in Para 2 are regarding compensation for the death of the deceased son of the applicant. The same may be appropriately addressed by the concerned authorities and hence, need no comments from this Answering Respondent.
8. That the averments made in Paras 3 and 4 are regarding non-enforcement of directions passed in OA No. 384/2016: Khalid Ashraf Vs. UOI, regarding a complete ban on the Manjha or thread for kite flying, which is made of nylon or any synthetic material and/or coated with a synthetic substance and is non-biodegradable. In this regard, it is humbly submitted that the submission made in para no. 5 are re-iterated and not repeated herein for the sake of brevity.
9. That the averments made under Para 5 are regarding compensation for the death of the deceased son of the applicant. The same may be appropriately addressed



by the concerned authorities and hence, need no comments from this Answering Respondent.

10. That the averments made in Para 6 are regarding various orders passed by the Hon'ble National Green Tribunal and Hon'ble Supreme court of India regarding the award of compensation by the State to general public. No comments are offered over the same by the Answering Respondent herein being matter of record.

11. That the averments made under Para 7 are regarding reference of Liability for compensation on the part of State. The same may be appropriately addressed by the concerned authorities and hence, need no comments from this Answering Respondent.

12. That the averments made under Para 8 and 9 are regarding reference of OA No. 232/2023 and 66 OF 2022, and hence need no comments from this Answering Respondent being matter of record.

13. That the averments made under Para 10 are regarding enforcing the ban on purchase, sale and storage as well as use of Chinese/ Nylon Manjha in an effective way and further grant the compensation to the present applicant. In reply, it is humbly submitted that CPCB has issued direction under section 18 (1) (b) to all SPCBs/PCCs on 27.03.2023 with subsequent reminders dated 27.01.2025 and 04.04.2025 to ensure complete ban on manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material/and or coated with synthetic substances which is non-biodegradable for kite flying. Further, with regard to the issuance of compensation to the deceased person, the same may be appropriately addressed by the concerned authorities.



14. That the averments made under Para 11 is related to Limitation and hence, need no comments from this Answering Respondent.
15. That, with regard to the averments made under the *Grounds* it is humbly submitted that the submissions made in preceding paragraphs stand re-iterated and are not repeated herein for brevity.
16. That the answering respondent no. 6 craves leave of the Hon'ble Tribunal to file an additional reply, if required, in the future.
17. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.




(Anamika Sagar)

Scientist 'E'

Central Pollution Control Board

18.11.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 179 of 2025

In the matter of:

Shyamlatra

Applicant

Vs.

Union of India & Ors.

Respondents

AFFIDAVIT

I, **Anamika Sagar**, working as Scientist 'E' in the Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 06 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read as part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority, the contents thereof are true and correct based on the record maintained during the ordinary course of business of CPCB and available records and documents, and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of 18 November, 2025, that the contents of the above reply are correct and true based on the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or misstated.



ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF INDIA
18 NOV 2025

[Signature]
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Item No. 01

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 179/2025

Shyamlata

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 02.09.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Applicant: Mr. Saurabh Tiwari & Mr. Vikash Tiwari, Advocates (Through VC)

Respondent: Ms. Sthavi Asthana, Adv. for R - 7

ORDER

1. In this original application, the plea of the applicant is that the applicant's son had died on account of slitting of his throat by Chinese Manjha on 31.12.2024.

2. The applicant alleges that on the fateful day the applicant/mother was passing from Chauka Ghat – Lahartara flyover with her 25 years old son Viveek Sharma when the throat of their son Viveek Sharma was cut from the Chinese Manjha which was used for flying the kite and he was taken to the Trauma Center at BHU Hospital where he had succumbed to the injuries. The applicant further alleges that the state authorities had failed to enforce the complete ban which was put on manufacture, sale and use of Chinese Manjha/Nylon Manjha for kite flying purpose by the NGT in OA No. 384/2016 *Khalid Ashraf & Anr. Vs. Union of India and Ors.* by the order dated 11.07.2017. He submits that the applicant is now entitled for the compensation for the death of his son.

3. Learned counsel for the applicant has also placed reliance upon the order of the Delhi High Court dated 09.08.2023 in W.P.(C) 10498/2023 in the matter of *Sandeep Vs. State of National Capital Territory of Delhi and Ors.* wherein one such similarly aggrieved person who had lost his daughter while travelling in scooty and her neck was slit by a Chinese Manjha, had claimed compensation and the High Court while considering the issue had issued the following directions: -

“ 6. A perusal of the abovementioned Order shows that there were as many as 255 cases as on 05.08.2022 where action has been taken against the persons selling, making, storing and transporting the banned Chinese Maanjha. The Order also shows that Orders have been passed under Section 144 of Cr.P.C directing that no person shall store or sell or use the special ‘Manjha’ viz. metallic powder coated ‘Manjha’ at various places. It is unfortunate that despite such Orders, Chinese Manjhai is being sold openly.

7. The Respondents are directed to file a reply and also a comprehensive Status Report regarding all the cases where action has been taken by the Respondents against persons manufacturing and selling Chinese Manjha.

8. The State Government is also directed to file a comprehensive policy for grant of compensation for people who have lost their life and limb by such accidents.”

4. Learned counsel further submits that he had sought an information under the RTI Act in respect of the policy which has been framed for grant of compensation by the State to those who have lost their life in such accidents and in reply to the said RTI query he was informed that the matter was under consideration. In this regard he has relied upon the RTI reply dated 31.07.2025 (Page 171).

5. Issue notice to the respondents. Ms. Sthavi Asthana, Advocate accepts notice on behalf of Respondent No. 7 - UPPCB. Learned counsel for the applicant is directed to supply a copy of the OA along with complete set of annexures to learned counsel for Respondent No. 7 within one week. Respondent No. 7 is directed to file a reply by way of affidavit within four weeks. Applicant is directed to serve the other respondents and file affidavit of service at least one week before the next date of hearing.

6. List on 26.11.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Sudhir Kumar Chaturvedi, EM

Dr. Sujit Kumar Bajpayee, EM

September 02, 2025
Original Application No. 179/2025
AS

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi**

Execution Application No. 06/2020

In

Original Application No. 384/2016

In The Matter of: -

Khalid Ashraf

Applicant

Vs.

Union of India

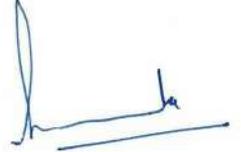
Respondent

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2.	Annexure-1: CPCB vide its letter dated 03/03/2020 requested all SPCBs/PCCs to Provide the status of compliance of the directions communicated to chief Secretaries of all states/UTs, SPCBs and PCCs.	
3.	Annexure-2: Compliance status received from Andhra Pradesh PCB vide letter dated 14.07.2020.	
4.	Annexure-3: Compliance status received from Bihar PCB vide letter dated 05.05.2020	
5.	Annexure-4: Compliance status received from Chhattisgarh Govt. Housing & Environment Department vide letter dated 25.02.2020.	
6.	Annexure-5: Government of Gujarat, Department of Forest & Environment submitted action taken report vide letter dated 09.06.2020.	
7.	Annexure-6: The Additional Chief Secretary to Govt. of Haryana, Home Department issued vide order dated 11.09.2017 to DGP, IG, CP, DC/DM and all the SPs of Haryana.	
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30.	Annexure-29: Status received from Rajasthan SPCB vide letter dated 21.07.2020.	
31.	Annexure-30: Status received from Utrakhand PCB vide letter dated 18.03.2020.	
32.	Annexure- 31: Hon'ble NGT order dated 21.01.2020.	



(S.K. Gupta)

Scientist 'E'

Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Date: 04.08.2020

Place: Delhi

Consolidated Report in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, in compliance of the Hon'ble NGT order dated 21.01.2020

1.0 Background:

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide its order dated 11.07.2017, in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, directed as follows:

"There shall be total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable. All the Chief Secretaries of all the States/UTs are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state / territories. The respondents are directed to ban import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country."

While hearing the matter, w.r.t. allegation of non-enforcement of the directions by the States, for the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying, Hon'ble NGT in its order dated 21.01.2020, directed as follows:

"In view of above allegations, we consider it necessary to require CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal within 03 months by email at judicial-ngt@gov.in. All the states/UTS may furnish such information to CPCB within one month. A copy of this order be sent by email to the CPCB, Chief Secretaries of all States/UTs, SPCBs and PCCs by e-mail"

2.0 Action taken by CPCB

- i. CPCB vide its letter dated 03/03/2020 (**Annexure-1**) requested all State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) to provide the status of the compliance of the directions communicated to Chief Secretaries of all States/UTs, SPCBs and PCCs by the Hon'ble NGT.
- ii. Further reminders, to provide the status report to CPCB, was also sent to all SPCBs/PCCs through emails/letters dated 23/4/2020, 15/5/2020 and 29/6/2020 besides following-up with the SPCBs/PCCS by respective Regional Directorates of CPCB through letters dated 5/3/2020, 17/03/2020 and 23/4/2020.

3.0 Consolidated report of status of compliance by SPCBs/PCCs:

The compliance status reports, in respect of directions issued by the Hon`ble NGT vide order dated 21.01.2020 passed in Execution Application No. 06/2020 in Original Application No. 384/2016, received from SPCBs/PCCs are as follow:

- i. CPCB has received status of the compliance of the directions of Hon'ble NGT, from 18 states viz. Andhra Pradesh, Bihar, Chattisgarh, Gujarat, Haryana, Himanchal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Mizoram Nagaland, Odisha Punjab, Sikkim, Telangana, Tripura, Uttar Pradesh & West Bangal, through their respective SPCBs and from 05 Union Territories viz. Andman & Nicobar, Chandigarh, Delhi, Lakshadweep & Puducherry through their respective PCCs.
- ii. The compliance status reports as submitted by these 23 states/UTs through their respective SPCBs/PCCs, are given in **Table-I**.

Table-I: The compliance status reports as received from 23 states/UTs

Sl. No.	States	The compliance status as received from SPCBs/PCCs (as on 27/7/2020)
1.	Andhra Pradesh	The Andhra Pollution Control Board vide their letter dated 14.07.2020 has provided the Notification no. G.O.Ms No. 42 dated 16.04.2016, (Annexure-2) issued by Environment, Forest, Science, Technology, Department, Govt of Andha Pradesh imposing ban on

		procuring, stocking, sale and use of nylon thread/Chinese Dori, or other synthetic (non-biodegradable thread) threads coated with glass or other harmful substances used for kite flying.
2	Bihar	The Bihar State Pollution Control Board vide their email of 05.05.2020 submitted that the manufacture, storage, sell, use and transport of non-biodegradable thread made of nylon, synthetic material and or coated with synthetic substance for kite flying has been banned in Bihar in exercise of the power conferred under section-5 of the Environment (Protection) Act, 1986, vide Notification No. 242(E) dated 19.04.2017 (Annexure-3).
3	Chhattisgarh	The Chhattisgarh Government Housing & Environment Department, vide their letter dated 25.02.2020 informed that the Government has issued notification dated 25/2/2017 (Annexure-4) on the matter.
4	Gujarat	The Department of Forest & Environment, Govt of Gujarat vide their letter dated 09/06/2020 (Annexure-5) has submitted Action taken Report and informed that they have issued a notice under section 5 of the Environment (Protection) Act, 1986 on 29.12.2016 and subsequently on 30.01.2020 for ban of Chinese thread, nylon synthetic thread (Annexure-5). The state of Gujarat had already imposed a complete ban on the use of Chinese Manjha since 2011.
5	Haryana	The Additional Chief Secretary to Govt, Haryana, Home Department, issued order on 11.09.2017 to the Director General of Police, all the Inspector Generals and Commissioners of Police, District Magistrates and Superintends of Police on the subject (Annexure-6).
6	Himachal Pradesh	The Himachal Pradesh State Pollution Control Board vide their letter dated 17/03/2020 (Annexure-7) submitted as follow: The Govt. of Himachal Pradesh issued a notification on 3/2/2017 on the matter. In the notification it has been clarified that whoever fails to comply with or contravenes any of the above orders/directions shall be liable to be penalized under provisions of the Act ibid.
7	Jammu & Kashmir	The Jammu & Kashmir Pollution Control Board vide their letter dated 16/3/2020 (Annexure-8) informed that J&K Govt. has imposed ban on procuring, stocking, sale and use of nylon strings (manjha) used for flying of kites whether coated or not within the territory of J &K vide notification no. SRO 126 dated 7/4/2016. J&K PCB has also requested all the Deputy Commissioners to ensure compliance of notification and the directions of the Hon'ble NGT.
8	Karnataka	The Karnataka State Pollution Control Board vide their letter dated 28/05/2020 informed that there are no units manufacturing thread made of nylon, synthetic material and/or the coated with synthetic

		substances which is non-biodegradable for kite flying (Annexure-9).
9	Madhya Pradesh	The Madhya Pradesh Pollution Control Board vide their letter dated 15/05/2020(Annexure-10) informed that Govt. of Madhya Pradesh, had imposed ban on 29.09.20216 in the entire state under section 5 of the Environment (Protection) Act,1981 and the same is being implemented by all District Collectors.
10	Mizoram	The Mizoram State Pollution Control Board vide their letter dated 27/7/2020 (Annexure-11) has informed that Deputy Commissioner/Districts Magistrates have issued notification/order, regarding prohibition to manufacture, sale, store, purchase and use of synthetic manjha/nylon thread and all other similar threads used for kite flying within their jurisdiction (Notification/Order nos. and dates are mentioned in the letter).
11	Nagaland	The Nagaland Pollution Control Board vide their letter dated 17/03/2020 (Annexure-12) has informed as follow: <ul style="list-style-type: none"> • There is no report of using threads made of nylon/synthetic material and or coated synthetic substances for kite flying. As a matter of fact, kite flying is not popular or wide spread in Nagaland. There is also no report of manufacture, sale, storage, purchase and no complaints. • There are no incidence of deaths of humans/animals/birds due to usage of thread made of nylon/ synthetic material and or coated with synthetic material for kite flying.
12	Odisha	The Odisha State Pollution Control Board vide their letter dated 18/03/2020 submitted that there is no such thread manufacturing unit made of nylon, synthetic material and the coated with synthetic substances is existing in the state of Odisha (Annexure-13).
13	Punjab	The Punjab Pollution Control Board vide their letter dated 24/2/2020 informed as follow: <ul style="list-style-type: none"> • The Department of Science, Technology, Govt of Punjab vide notification dated 23.02.2018 (Annexure-14) has issued directions on the matter. • In pursuant to the Hon'ble NGT order dated 21.1.2020, Punjab Pollution Control Board has requested the Director General of Police and all the Deputy commissioners to ensure implementation of the notification issued by Department of Science, Technology, Govt of Punjab on 23.02.2018.
14	Sikkim	State Pollution Control Board, Sikkim vide their letter dated 25/2/2020 (Annexure-15)informed that there is no manufacturing industry of thread made of nylon, synthetic material and coated with synthetic substance which is non-biodegradable for kite flying.
15	Telangana	The Telangana State Pollution Control Board vide their letter dated

		<p>7/7/2020 (Annexure-16) intimated that:</p> <ul style="list-style-type: none"> • Govt of Telangana vide G.O.Ms.No.6 dated 17/1/108 issued notification imposing ban on procuring, stocking, sale and use of chinese manjha (nylon thread) and glass coated manjha and further notified that the kite flying shall be permissible only with a cotton thread/natural fibre free from any metallic/gross components . • EFS&T Dept, Govt of Telangana has addressed a letter dated 10.01.2019 to all District Collectors directing them to take all possible steps for implementation of notification dated 17/1/2018 keeping in view of "Makara Sankranti" • Govt of Telangana has taken action in implementing the prohibition.
16	Tripura	<p>The Tripura State Pollution Control Board vide their letter dated 5/3/2020 (Annexure-17) informed that the Department of Science, Technology and Environment, Govt of Tripura issued notification dated 19.4.2017 to prohibit manufacture, sale, store, purchase, and use of synthetic manjha/nylon and all other similar synthetic threads used for kite flying.</p>
17	Uttar Pradesh	<p>The Uttar Pradesh Pollution Control Board vide their letter dated 17.3.2020 (Annexure-18) submitted as follow:</p> <ul style="list-style-type: none"> • The Environment Department, Govt. of U.P. has issued directions under section-5 of E(P)A,1986 on 01/05/2017 to all concerned Govt. Authorities for prohibition of manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying . • The Principal Secretary, Home, Govt of Uttar Pradesh vide letter dated 16.11.2017 has directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of directions passed by the Hon'ble High Court, Allahabad dated 19.11.2015 & 21.04.2015 and directions passed by the Hon'ble NGT on 14.12.2016 in OA no 384/2016 and to ensure compliance of directions of Environment Department, Govt of Uttar Pradesh on 01.05.2017. • UPPCB, vide letter dated 26.09.2018 directed all District Magistrates, Senior Superintendent Police/Superintendent Police for compliance of directions passed by Environment Department, Govt of UP on 01.05.2017 under section-5 of EPA regarding prohibition on production, storage, use and sale of synthetic manjha/lead coated/nylon manjha. • UPPCB vide letter dated 06.03.2020 has sought ATR from Home Department through Environment Department, Govt of Uttar Pradesh regarding prohibition on production, storage, use and sale of synthetic manjha/lead coated/nylon manjha.
18	West Bengal	<p>The West Bengal Pollution Control Board vide their letter dated</p>

		7/7/2020 (Annexure-19) has provided the Notification dated 20/3/2020 issued by the Department of Environment, Govt of West Bengal, banning use of chinese/nylon/plastic-manjha or thread for kite flying which is made of nylon or any synthetic material and or is coated with synthetic substance and/or is no biodegradable
	Union Territories	
19	Andman & Nicobar	The Andman & Nicobar Pollution Control Committee vide their letter dated 02/06/2020 (Annexure-20) has intimated as under: <ul style="list-style-type: none"> • Public notice dated 06.03.2017 was issued by ANPCC prohibiting the procurement, stocking, sale and use of nylon thread, chinese dori/manjha and other synthetic thread. • Public notice dated 06.03.2017 was forwarded to all concerned departments, implementing agencies, Deputy commissioners & Superintendent of Police in their jurisdiction for complinace of the directions. • Public notice was also published in the daily telegram on 09.03.2017. • No violation reported by implementing agencies on the directions of Hon'ble NGT, dated 21.01.2020.
20	Chandigarh	The Chandigarh Pollution Control Committee vide their letter dated 12/03/2020 (Annexure-21) has submitted that the District magistrate of Chandigarh Administration has issued an order dated 17/1/2020 under section 144 of Cr. P.C. to regulate the use of synthetic/nylon-glass coated popularly known as pakka thread/dori and chinese manjha/dori in the large public interest and immediate necessary action to prevent the harm to wildlife and environment
21	Delhi	The Delhi Pollution Control Committee vide their letter dated 11/2/2020 (Annexure-22) intimated as follow: <ul style="list-style-type: none"> • The Govt of NCT of Delhi has issued a notification on 10/01/2017 on the subject matter. • The Department of Environment, issues public notices twice in a year once before independence day i.e. 15th August and then before the Basant Pachami during January/February, informing the general public about the ban on Chinese Manjha and to report instances of the breach to the offices through helpline numbers. • The agency-wise Action Taken Reports received from Delhi Police, Municipal Corporations, Revenue Department, Education Department and Forest Department have been provided.
22	Lakshadweep	Lakshadweep Pollution Control Committee vide their letter dated 19/5/2020 (Annexure-23) informed that there is no units involved in manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substance which is non-biodegradable for kite flying.
23	Puducherry	The Puducherry Pollution Control Committee vide their letter dated

		<p>7/7/2020 (Annexure-24) submitted as follow:</p> <ul style="list-style-type: none"> • PPCC, had issued direction under section-5 of EPA prohibiting the synthetic nylon thread used for kite flying and a public notice was published in the leading newspapers in English & Tamil on 2/7/2020. • Further a letter was sent to District Collectors, Conservator of Forests & Senior Superintend of Police for taking appropriate action against the defaulters under EPA, Prevention of Cruelty Act, 1960, Wildlife (Protection) Act, 1972, the Indian penal code or any other provision of law.
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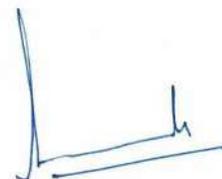
- iii. The 06 states namely, Arunachal Pradesh, Goa, Maharashtra Meghalaya, Rajasthan & Uttarakhand have informed that they have communicated to the concerned authorities for necessary action on the subject matter in compliance of Hon'ble NGT directions and sought Action Taken Reports. However, the compliance status reports are still awaited. The responses received from these 06 states/UTs through their respective SPCBs/PCCs, are given in **Table-II**.

Table-II: The status reports as received from 06 states/UTs

Sl. No.	States	The status as received from SPCBs/PCCs (as on 27/7/2020)
1	Arunachal Pradesh	The Arunachal Pradesh State Pollution Control Board vide their letter dated 26.06.2020 (Annexure-25) informed as of now 4 district namely East Siang West Kameng, Anjaw and Lohit have issued executive/prohibitory orders. Further they have written letter to the remaining Deputy commissioners to issue prohibitory orders in respective districts. West Kameng, Anjaw and Lohit have issued executive/prohibitory orders follow:
2	Goa	The Goa Pollution Control Board vide their letter dated 3/6/2020 (Annexure-26) informed that they have sought the compliance status report from the Department of Environment, Govt of Goa.
3	Maharashtra	The Maharashtra Pollution Control Board vide their letter dated 2/7/2020 (Annexure-27) informed that they have issued a letters dated 12/3/2020 and further on 2/7/2020 addressed to the Directorate of Municipal Administration, Mumbai and requested to inform all local bodies in the state about prohibiting use of thread made of nylon, synthetic material and/or coated with synthetic substances and/or coated with synthetic substances which is non-biodegradable for kite flying
4	Meghalaya	The Meghalaya State Pollution Control Board vide their letter dated 18/5/2020 (Annexure-28) informed as under: <ul style="list-style-type: none"> • They have communicated the Hon'ble NGT order to all the Deputy Commissioners of 11 districts in the state for necessary

		<p>action on the matter.</p> <ul style="list-style-type: none"> • MSPCB received copy of letter of District commissioner of West Jantia Hills district to Asst Director, Information and Public relation, West Jantia Hills districts, Jowai for wide publicity on the prohibition. • MSPCB received information from West Garo Hills district on the none use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying.
5	Rajasthan	<p>The Rajasthan State Pollution Control Board vide their letter dated 21/7/2020 (Annexure-29) informed as under:</p> <ul style="list-style-type: none"> • The subjected OA does not pertains to the SPCB for reasons that state board does not have any power to prohibit the use of manjha • In this regard, RSPCB has already conveyed the Board stand to Department of Environment, Govt of Rajsathan, vide its letter darterd 11.06.2020.
6	Uttarakhand	<p>The Uttarakhand Pollution Control Board vide their dated 18.03.2020 (Annexure-30) informed as follow:</p> <p>UEPPCB has requested, vide letter dated 12.03.2020, the Principal Secretary, Environment Protection and Climate Change, Govt. of Uttarakhand, to take necessary actions for prohibiting manufacture, sale, storage, purchase and use of thread made of nylon, synthetic material and/or coated with synthetic substances which is non-biodegradable for kite flying.</p>

- iv. No response have been received from the 6 States/UT so far namely, Assam, Jharkhand, Kerala, Manipur & Tamil Nadu and Daman Diu & Dadar Nagar Haveli.



S.K.Gupta
Scientist "E"
CPCB, Delhi
Dated: 30/7/2020



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

CM-13011/35/2023-IPC-V-HO-CPCB-HO

March 27, 2023

10083-10127

To

The Member Secretary
All SPCBs/PCCs
(List Attached)

Sub: Directions under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable

WHEREAS, under section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to plan a comprehensive programme for prevention, control and abatement of pollution of streams and wells located in the State/UT and to secure the execution thereof; and

WHEREAS, under section 17 of the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC), constituted under the Air (Prevention and Control of Pollution) Act, 1981, is to plan a comprehensive programme for prevention, control and abatement of Air pollution in the State/UT and to secure the execution thereof; and

WHEREAS, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi vide its order dated 11.07.2017, in the matter of Execution Application No. 06/2020 in OA No. 384/2016: Khalid Ashraf Vs. UOI, directed that "...there shall be total ban on the Manjha or thread for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable. All the Chief Secretaries of all the States/UTs are directed to enforce the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying throughout their state / territories. The respondents are directed to ban import of any synthetic manjha/nylon thread or similar thread coated with synthetic substances, in any part of the country.."

WHEREAS, NGT, Principal Bench, New Delhi vide its order dated 21.01.2020 while hearing the matter w.r.t. allegation of non-enforcement of the directions by States, for the prohibition of manufacture and use of synthetic manjha/nylon thread for kite flying, directed "CPCB to ascertain the status of compliance of said directions from all the States/UTs and furnish a consolidated report to this tribunal."

WHEREAS, in compliance of direction of Hon'ble NGT order dated 21.01.2020 CPCB submitted the consolidated status reports received from States/UTs before the Hon'ble NGT on 04.08.2020.

Page 1 of 2

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली- 110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

WHEREAS, Ministry of Environment, Forest & Climate Change (MoEF&CC) vide its letter dated 23.02.2023 in the matter of accidents/ injuries caused by the use of Chinese Manjha for Kite flying has requested for taking appropriate action and to direct all SPCBs/PCCs for prohibition of manufacture, sale, storage, purchase and use of Chinese Manjha for Kite flying.

NOW, THEREFORE, in compliance of Hon'ble NGT order and in exercise of the powers conferred under section 18(1) (b) of the Water (Prevention and Control) Act, 1974 **and Air (Prevention and Control of Pollution) Act, 1981**, following directions are issued herewith:

- 1) to prohibit the manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying;
- 2) to ensure that existing units with valid CTO shall not manufacture or produce Chinese Manjha/nylon/synthetic/glass-coated thread for kite flying.
- 3) to ensure submission of Annual Self-declaration statement by "Synthetic fibre including rayon, tyre cord, polyester filament yarn" manufacturing units that they are supplying their product only to valid users and not to any entity involved in manufacturing Chinese manjha/nylon/ synthetic material/ glass coated thread for kite flying.
- 4) to give wide publicity about ban on manufacture, sale, storage, purchase and use of Chinese Manjha/nylon/ synthetic material/ glass coated thread used for kite flying through local newspaper/media etc

All SPCBs/PCCs shall submit the compliance report to this office within 30 days from the date of receipt of the directions.

(Prashant Gargava)
Member Secretary

Copy to:

- 1 The Additional Secretary (CP Division) : For information, please.
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003
- 2 All Regional Directors : With a request to follow-up with the concerned SPCBs/PCCs for compliance
- 3 The Divisional Head, IT Division, CPCB : For uploading on CPCB web portal, please.

(Prashant Gargava)
Member Secretary

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत...
29/3/2023

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List of State Pollution Control Boards

1.	The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet Vijayawada – 520 010, Andhra Pradesh	11.	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49, 4th & 5th Floor, Church Street, Bangalore-560001
2.	The Member Secretary Arunachal Pradesh Pollution Control Board Govt of Arunachal Pradesh, Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papunalah, Naharlagun-791110, Arunachal Pradesh	12.	The Member Secretary Kerala Pollution Control Board Plamoodu Junction, Pattom Palace, P.O. Thiruvananthapuram – 695 004
3.	The Member Secretary Assam Pollution Control Board Bamunimaiden, Guwahati – 781021, Assam	13.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, Sector E-5, Arera Colony, Bhopal – 462 016
4.	The Member Secretary Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna-800010, Bihar	14.	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2 nd - 4 th floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai – 400 022.
5.	The Member Secretary Chhattisgarh Environment Conservation Board Commercial Complex, Chhattisgarh Housing Board Colony, Kabir Nagar, Raipur-492001, Chhattisgarh	15.	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal – 795 004.
6.	The Member Secretary Goa Pollution Control Board Dempo Tower, 1st Floor, EDC Patto Plaza, Panaji-403001, Goa	16.	The Member Secretary Meghalaya Pollution Control Board Arden, Lumpyngngad, Shillong – 793 014
7.	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar – 382010, Gujarat	17.	The Member Secretary Mizoram Pollution Control Board Silver House, Tuikhuahtlang, Aizwal - 796001.
8.	The Member Secretary Himachal Pradesh Pollution Control Board Him Parivesh, Phase-III, New Shimla – 171 009.	18.	The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur, Nagaland - 797112.
9.	(April-November) The Member Secretary Jammu & Kashmir Pollution Control Board Parivesh Bhawan, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar(J&K) (November-April) The Member Secretary Jammu & Kashmir Pollution Control Board Forest Complex, Gladni, Narwal, Transport Nagar, Jammu (J&K)	19.	The Member Secretary Odisha State Pollution Control Board, (Department of Forest & Environment) Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar – 751 012.
10.	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834004, Jharkhand	20.	The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala – 147 001

21.	The Member Secretary State Pollution Control Board Forest, Environment Wildlife Management Department Government of Sikkim Forest Secretariat, Deorali, Gangtok -737102 East Sikkim	26	The Member Secretary Tripura Pollution Control Board, PariveshBhawan, Pandit Nehru Complex, Gorkhabasti P.O. Kunjaban, Agartala (W) – 799 006, Tripura.
22.	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Anna Salai Guindy, Chennai – 600 032	27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun, Uttarakhand
23.	The Member Secretary Telangana Pollution Control Board A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018	28.	The Member Secretary West Bengal Pollution Control Board No. 10A, Block - LA, Sector III, Bidhan Nagar, Kolkata - 700 091.
24	The Member Secretary Rajasthan Pollution Control Board A-4, JalaneDungri Institutional Area Jaipur – 302 004	29	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109 Chandigarh
25	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010		

List of Pollution Control Committees

1.	The Member Secretary Delhi Pollution Control Committee 4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi - 110006
2.	The Member Secretary Puducherry Pollution Control Committee IIIrd floor, Housing Board Complex, Anna Nagar, Puducherry – 600 005
3.	The Member Secretary Chandigarh Pollution Control Committee Additional Town Hall Building (2nd Floor) Sector-17C Chandigarh – 160 017
4.	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control CommitteeOffice of the Dy. Conservator of ForestsFort Area, Moti Daman, Daman – 396 220
5.	The Member Secretary Andaman & Nicobar Pollution Control Committee Van Sadan, Haddo P.O. Port Blair – 744 102
6.	The Member Secretary Lakshadweep Pollution Control Committee, Lakshadweep Administration, Dept. Of Sc., Technology & Environment Kavarati-682 555

List of Regional Directors, CPCB

1	The Regional Director (Bengaluru) Central Pollution Control Board A-Block, Nisarga Bhavan 1st and 2nd Floors, 7th D Cross Thimmaiah Road; Shivanagar Bengaluru-560079	6	The Regional Director (Vadodara) Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
2	The Regional Director (Bhopal) Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar E-5, Arera Colony Bhopal – 462016	7	The Regional Director (Chennai) Central Pollution Control Board 77-A, 2 nd Floors, South Avenue Road Ambattur Industrial Esate Ambattur Taluk, Thiruvallur District Chennai-600058
3	The Regional Director (Kolkata) Central Pollution Control Board 'South end Conclave' Block-502 5th & 6th Floor, 1582, Razidanga, Main Road Kolkata-700107	8	The Regional Director (Chandigarh) Central Pollution Control Board Second floor, BSNL Telephone Exchange Sector 49, Chandigarh-160047
4	The Regional Director (Lucknow) Central Pollution Control Board PICUP Bhawan, Vibhuti Khand, Gomti Nagar Lucknow-226020	9	The Regional Director (Pune) Central Pollution Control Board Row House No. 1 Nisarg Vihar, Balewadi, Pune-411045
5	The Regional Director (Shillong) Central Pollution Control Board "TUM-SIR". Lower Moti nagar, Near Fire Brigade H.Q., Shillong-793014		



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

CPCB/IPC-V/NGT_06/Kite/2020

April 04, 2025

To,

The Member Secretary
(As per list enclosed)

Subject: Compliance Status Report in respect of the Directions issued by CPCB dated 27.03.2023 under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding ban on manufacture, sale, storage, purchase and use of Chinese Manjha or thread used for kite flying which is made of nylon or any synthetic material and/or coated with synthetic substance and is non-biodegradable-reg.

Sir/Madam,

This has reference to the directions dated 27.03.2023 issued by CPCB to all the SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and subsequent reminder dated 27.01.2025 on the above mentioned subject. A copy of the direction is enclosed for ready reference.

In this regard, CPCB is yet to receive the compliance status report on the above mentioned directions from your Board/Committee.

In view of above, it is once again requested to provide the compliance status within 15 days, enabling CPCB to submit the compliance report to Ministry of Environment, Forest & Climate Change.

Your's Faithfully,


(Anamika Sagar)

Additional Director & DH-IPC-V

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

List of State Pollution Control Boards/Pollution Control Committees

1.	The Member Secretary Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007.	8.	The Member Secretary Jammu & Kashmir Pollution Control Board Parivesh Bhawan, Gladni Forest Complex Transport Nagar, Jammu, 180006 Sheikh-ul-alam Complex, Silk Factory Road Rajbagh, Srinagar, 190008
2.	The Member Secretary Arunachal Pradesh Pollution Control Board Govt of Arunachal Pradesh, Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, PapuNalah, Naharlagun-791110, Arunachal Pradesh	9.	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49,4th & 5th Floor, Church Street, Bangalore-560001
3.	The Member Secretary Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna-800010, Bihar	10.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, Sector E-5, Arera Colony, Bhopal - 462 016
4.	The Member Secretary Goa Pollution Control Board Dempo Tower, 1st Floor, EDC Patto Plaza, Panaji-403001, Goa	11.	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2 nd - 4 th floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai - 400 022.
5.	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834004, Jharkhand	12.	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal - 795 004. Manipur
6.	The Member Secretary Telangana Pollution Control Board A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018	13.	The Member Secretary Odisha State Pollution Control Board, (Department of Forest & Environment) Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar - 751 012
7.	The Member Secretary Rajasthan Pollution Control Board A-4, Jalane Dungri Institutional Area Jaipur - 302 004	14.	The Member Secretary West Bengal Pollution Control Board No. 10A, Block - LA, Sector III, Bidhan Nagar, Kolkata - 700 091.

15.	The Member Secretary Chandigarh Pollution Control Committee Additional Town Hall Building (2nd Floor) Sector-17C Chandigarh - 160 017	19.	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010
16.	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Dy. Conservator of Forests Fort Area, Moti Daman, Daman - 396 220	20.	The Member Secretary Lakshadweep Pollution Control Committee, Lakshadweep Administration, Dept. Of Sc., Technology & Environment Kavarati-682 555
17.	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109 Chandigarh		
18.	The Member Secretary Ladakh Pollution Control Committee Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, Leh-194101 (Ladakh)		

List of Regional Directors, CPCB

1	The Regional Director (Bengaluru) Central Pollution Control Board A-Block, NisargaBhavan 1st and 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar Bengaluru-560079	6	The Regional Director (Vadodara) Central Pollution Control Board PariveshBhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara - 390 023
2	The Regional Director (Bhopal) Central Pollution Control Board PariveshBhawan, ParyavaranParisar E-5, Arera Colony Bhopal - 462016	7	The Regional Director (Chennai) Central Pollution Control Board No. 40-E, 2nd Floor, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai, Tamil Nadu - 600032
3	The Regional Director (Kolkata) Central Pollution Control Board 'South end Conclave' Block-502 5th & 6th Floor, 1582, Razidanga, Main Road Kolkata-700107	8	The Regional Director (Chandigarh) Central Pollution Control Board Second floor, BSNL Telephone Exchange Sector 49, Chandigarh-160047
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5	The Regional Director (Shillong) Central Pollution Control Board BSNL NE-I, Telecom Circle, CTO Building, Ground Floor, Shillong-793001		